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In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.3308/92  
(MP 4033/92)

Date of decision: 15.01.1993.

Mrs. Usha Saini

...Applicant

Versus

Union of India through the  
Secretary, Ministry of Human  
Resources Development,  
Department of Public Grievances,  
North Block, New Delhi & Others

...Respondents

Coram:-

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J)  
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicant

Shri V. Sekhar, Counsel.

Judgement(Oral)  
(Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J))

Prima facie the O.A. is barred by limitation. The applicant has also filed an MP No.4033/92, containing the prayer for condoning the delay in filing the O.A. In paragraph-2 of the said MP the only ground given is that she kept on filing the representations upto 10.11.1992. It is well settled that filing of repeated representations does not confer fresh cause of action. Thus the Application is barred by limitation. We have perused this MP. No grounds, containing such sufficient cause are also available to the applicant. Whatever cause has been shown does not appear to be sufficient. We, therefore, reject this MP and also the O.A. on the point of limitation.

*I.K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER(A)

*Ram Pal Singh*  
(RAM PAL SINGH)  
VICE-CHAIRMAN(J)